

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 3706
TO BE ANSWERED ON 16.03.2026

Scientific Disposal of Animal Carcasses

3706. DR. BYREDDY SHABARI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether instances of dumping of animal carcasses in open public places, water bodies and vacant lands have been reported during the last three years and if so, the details thereof, State/UT-wise;
- (b) the details of guidelines, rules, standards or advisories issued for scientific disposal of animal carcasses and animal waste under the Solid Waste Management Rules, 2016 and other relevant environmental laws;
- (c) the number of inspections conducted by State Pollution Control Boards in this regard and the number of violations detected during the said period, State/UT-wise;
- (d) the details of action taken against violators, including penalties imposed and prosecutions launched; and
- (e) whether the Government proposes to strengthen monitoring and enforcement mechanisms to prevent contamination of soil, water and air due to improper disposal of animal remains?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI KIRTI VARDHAN SINGH)

(a) to (e): Based upon the available information, as provided by State Pollution Control Boards and Pollution Control Committees, there are instances of dumping of animal carcasses in open public places, water bodies and vacant lands.

The Department of Animal Husbandry and Dairying has issued guidelines on disposal of animal carcass and disinfection for scientific disposal of animal carcass and animal waste. The Central Pollution Control Board has also issued 'Guidelines for Carcass Disposal' in 2020. A standard operating procedure for disposing Tiger/ leopard carcass/ body parts has been issued by National Tiger Conservation Authority.

As per the Solid Waste Management Rules 2016, the local authorities and Panchayats have been mandated to collect waste from meat, poultry and fish market on day-to-day basis and promote setting up of decentralised compost plant or bio-methanation plant at suitable locations in the markets or in the vicinity of markets ensuring hygienic conditions.

Under the Bio-medical Waste Management Rules 2016, notified vide G.S.R. 343(E) dated 28.03.2016, the treatment and disposal options of Animal Anatomical Waste (i.e. Experimental animal carcasses, body parts, organs, tissues, including the waste generated

from animals used in experiments or testing in veterinary hospitals or colleges or animal houses) through Incineration or Plasma Pyrolysis or deep burial have been provided under Schedule I. The Disposal by deep burial is permitted only in rural or remote areas where there is no access to common bio-medical waste treatment facility. This will be carried out with prior approval from the prescribed authority and as per the Standards specified in Schedule-II of the Bio-medical Waste Management Rules 2016.
